

2-4-87

Hon. Ajay John — AM
Hon. G. S. Sharma — JM

Heard.

This is a petition under
Section-19 of the
Administrative Tribunal
Act No- XIII of 1985. The
application has been made
against an order dated
2-3-87 by which certain
persons have been reverted.

The applicant has contended
that he is senior and
therefore, he should not
have been reverted. Against
his so called incorrect
reversion, he has not made
any departmental
representation. Therefore,
he has not exhausted
the remedy available to
him.

The application is
accordingly rejected at
admission stage.

By

AM

SH

JM